

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No.24**  
**TA (Co. Act)- 45(PB)/2023**

**IN THE MATTER OF:**

Ajay Kishore Merchant & Ors.	.... Petitioner/Applicant
v.	
Damos Trading Company Private Limited	.... Respondent

**Order Under Rule 16(d) NCLT , 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	:	Mr. Abhishek Kumar Shrivastava, Adv.
For the Respondent	:	

**ORDER**

Ld. Counsel Mr. Abhishek Kumar Shrivastava appeared through VC on behalf of Applicant.

Since, the Ld. Counsel stated that the talks of the settlement are going on. Let the other side be informed to report and appear on the next date of hearing.

At request and with consent of the parties, list the matter for a physical hearing **on 17.05.2024.**

-sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**